

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. 184/GT/2014

Date: 27.8.2014

To,

The Executive Director (Electrical)
SJVN Ltd.,
Sharma Niwas, Below BCS,
New Shimla, 171009
Shimla (H.P)

Sir,

Subject: Approval of Generation tariff of Rampur Hydro Electric Project (412 MW) for the period from anticipated Date of Commercial Operation of first unit to 31.03.2019

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 19.9.2014:

- (i) Current status of actual station COD;
- (ii) Procedure and calculation of apportionment of unit-wise IDC;
- (iii) Detailed unit-wise calculation of IDC as on COD containing date of drawl, date of repayment, rate of interest etc;
- (iv) Details of Finance Charges as on COD;
- (v) Detailed calculation of FERV with Bank certificate in respect of FERV rates;
- (vi) Report of Designated Agency on vetting of Capital Cost;
- (vii) All forms revised as on actual COD of the generating station as per 2014 Tariff Regulation;
- (viii) Revised Forms 5-B and 5-C containing Original cost as approved by Authority, Variations, if any and the reason for variation;
- (ix) Audited Balance Sheet as on actual COD;
- (x) Party-wise and Asset-wise details of un-discharged liabilities as on COD and discharge of liabilities during each year, if any;
- (xi) Details of Infirm Power as on COD;
- (xii) Clarification for following components:
 - a) Overheads amounting to ₹537.83 crore at Form-5 B.

- b) Decrease of IDC amounting to ₹9.87 crore at Form-5 B
 - c) Exchange Rate Variation amounting to ₹447.47 crore at Form-13 D and ₹398.11 crore as per Form-5 B.
 - d) Corporate allocation amounting to ₹354.44 crore at Form-13 D.
- (xiii) Details of Local Area Development Expenses (LADA) and Government Notification, if any related to it.
- (xiv) Editable soft copy of all the calculations.

The petitioner shall ensure that the above information is filed within the said date (19.9.2014). No further request for extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed before the Commission for appropriate orders.

-S/d-
(B. Sreekumar)
Deputy Chief (Law)